

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 356/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.

Petitioner : MB Power (MP) Limited

Respondents : HPPC & 2 others

Date of Hearing : **9.2.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Abhishek Gupta, MBPL

**Record of Proceedings**

During the hearing, the representative for the Petitioner submitted that the present petition has been filed under Section 79(1) (f) of the Electricity Act, 2003 seeking declaration/ approval of change in law events and compensation on account of increase in cost of power generation by the Petitioner due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, GOI, which constitute as change in law event in terms of Article 21 of the Agreement for procurement of power dated 18.5.2022.

2. After hearing the representative of the Petitioner, the Commission directed as under:
- a. Admit and issue notice;
  - b. The Respondents shall file their replies on or before **10.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **24.3.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.
3. The Petition shall be listed for hearing on **13.4.2023**.

**By order of the Commission**

Sd/  
(B.Sreekumar)  
Joint Chief (law)

